

MR. CHAIRMAN: According to him they are different.

DR. BHAI MAHAVIR: So, I think it is clear from the Finance Minister that the LIC is not supposed to have any favourable inclination towards investment in smaller units and it is interested in larger units only more than the smaller units.

MR. CHAIRMAN: Dr. Mahavir. I think the answer has come from him.

श्री य० ब० चट्टाण : मैंने यह कहा था कि मैं बैंकों को और एल०आई०सी० को एक स्तर पर रखने को तैयार हूँ। दोनों अलग चीज हैं। इसके माने यह नहीं है कि एल०आई०सी० को छोटे बालों को नहीं देना चाहिए, यह मेरी राय है। लेकिन मैं इतना ही कहूँगा कि इनके बारे में जजमेंट करने की यह कसौटी ठीक नहीं है।

MR. CHAIRMAN: Dr. Kurian. Last question.

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DR. K. MYTHEW KURIAN: Sir, according to the Economic Times dated 25th December, 1973, it is stated that large industrial houses received over 42% of the total financial assistance sanctioned by the Life Insurance Corporation in the private industries up to the end of September. I would like to know, while on the one hand Government is not having adequate finances for investment and other social purposes,

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why the money that is being mopped up from the people is being diverted with Government's approval to these larger industrial houses? Why is it that safety alone is the consideration, while the Government «i its wisdom in recent years has considered social purposes to be more important than the traditional concept of safety ?

SHRI Y. B. CHAVAN: The public sector and social oriented schemes have been given priority, and that is why in the Statute itself certain percentages are reserved for these. In the case of L.I.C, they certainly see to it. But certainly it is a matter of judgement. And we have to leave the question of judgement to the investor also.

MR. CHAIRMAN: Next question, .

Amount Paid to Air-Crash Victims

•122. SHRIMATI SITA DEVI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the total amount disbursed as compensation to the victims of air-crashes so far during this year and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION Dr. (SMT.) SAROJINI MAHISHI: A statement giving the requisite information is placed on the Table of the house.

STATEMENT

During the current financial year (1973-74), a total sum of Rs. 25,60,363/- was disbursed by Indian Airlines by way of compensation in respect of fatal air crashes are given hereunder:

Accident	Death compensation	Baggage compensation	Compensation to injured passengers	Death compensation to crew members	Total
	Rs.	Rs.	Rs.	Rs.	Rs.
1. Crash of Boeing 737 aircraft VT-EAM near Palam, Delhi on 31-5-73	16,74,000	39,375	39,696	5,00,000	22,53,071
2. Crash of HS-748 aircraft near Madurai on 9-12-1971	2,35,132	3,040	6,040	Nil	2,44,212
3. Crash of F-27 aircraft near Palam, Delhi, on 11-8-1972	63,000	80	Nil	Nil	63,080
TOTAL	19,72,132	42,495	45,736	5,00,000	25,60,363

श्रीमती सीता देवी : यह जो प्रश्न का उत्तर दिया गया है इसमें 31 मार्च 1973 को जिस बोइंग विमान का एक्सीडेंट हुआ उसमें कुल 22,53,071 रुपये कम्पेंसेशन का दिया गया। तो मैं यह जानना चाहती हूँ कि कुल कितने लोगों की उस जहाज में मृत्यु हुई और कितने व्यक्तियों को कम्पेंसेशन दिया गया और प्रति व्यक्ति कितना दिया गया ?

डा० (श्रीमती) सरोजिनी महिषी : जहाज के उस एक्सीडेंट में कुल 43 लोगों की मृत्यु हुई जिसमें 17 पैसेंजर्स को पैसा दिया गया है और बाकी 26 क्लेम्स अभी सेटिल करना है। जो इंडियन पैसेंजर्स थे, डोमेस्टिक, उनको एक एक लाख रुपये दिया गया है लेकिन जो इंटरनेशनल पैसेंजर्स थे उनको इंटरनेशनल ला के मुताबिक दिया जा रहा है।

श्रीमती सीता देवी : आप ने यह बतलाया कि 17 पैसेंजर्स को दिया गया है, तो मैं यह जानना चाहती हूँ कि मृतकों के परिवार वालों को कम्पेंसेशन देने की स्पीड इतनी स्लो क्यों है। क्योंकि जिन लोगों की मृत्यु हुई है उन के जो सम्बन्धी या परिवार के लोग हैं, एक तो उनको उनकी मृत्यु का शोक होता है, उसकी कमी तो पूरी हो नहीं सकती लेकिन उसके अलावा जो गवर्नमेंट कम्पेंसेशन देती है वह तो कम से कम वक्त पर दे दिया जाय ताकि वह उनके बाल बच्चों के काम आ सके। तो कम्पेंसेशन देने की इस स्पीड को क्या आप तेज कर सकते हैं ?

डा० (श्रीमती) सरोजिनी महिषी : इसमें कठिनाइयाँ तो बहुत होती हैं और इंडियन एयर लाइन्स को भी कम्पेंसेशन देने में भी दिक्कतें होती हैं और उसकी एक वजह यह है कि एक एक पैसेंजर के चार, पांच और कहीं दस दस क्लेम्स हैं। तो जब तक उसका सक्सेशन सर्टिफिकेट वे नहीं ले आते तब तक उनको कम्पेंसेशन देना मुश्किल हो जाता है। सक्सेशन सर्टिफिकेट लाने के लिए जो डाकुमेंट्स वगैरह उनको देने हैं इंडियन एयर लाइन्स की तरफ से, वह उनको दे दिये गये हैं और सक्सेशन सर्टिफिकेट या वेवर्स सर्टिफिकेट जब वह ले जाते हैं तब ही वह दिया जा सकता है।

SHRI NABIN CHANDRABURAGO-HAIN: In view of the fact that the disposal of compensation in some cases takes much time, will the Minister be pleased to consider to introduce an item in the air ticket, or there can be some record in the issuing office wherein the passengers will signify their nominees in the event of their falling victim to a crash ?

AN HON. MEMBER: It is a good idea.

DR. (SMT.) SAROJINI MAHISHI: that may be considered, Sir.

श्रीमती सुमित्रा जी० कुलकर्णी : आपने जो अभी कहा कि एक लाख रुपये की राशि जो गुजर गये हैं उनके कुटुम्बियों को दी जायेगी तो इस राशि पर उनको इन्कम टैक्स देना पड़ेगा या नहीं? यह एक्जम्पशन उनको मिला है या नहीं?

डा० (श्रीमती) सरोजिनी महिषी : इस पर एक्जम्पशन मिलता है।

SHRIMATI SUMITRA G. KULKARNI: Is the income tax to be taken on Rs. one lakh that is received by the successor? If that is to be decided by the Law Ministry in consultation with the Ministry of Finance, what is the accepted norm in the matter?

DR. (SMT.) SAROJINI MAHISHI: It is to be ascertained but I think it will be free from tax.

SHRIMATI SUMITRA G. KULKARNI: Have you not taken any policy decision in the matter?

MR. CHAIRMAN: It is for the Finance Ministry to decide.

SHRI N. G. GORAY: What is the practice? She wants to know.

SHRI RAJ BAHADUR: We shall make enquiries about it and inform the house.

DR. V. A. SEYID MUHAMMAD: Different compensation is paid to a foreigner and to an Indian. What is the criterion on which this difference is based ?

DR. (SMT.) SAROJINI MAHISHI: Certain passengers are paid according to Warsaw Convention. In certain cases, it is paid according to the protocol and certain passengers come under the purview of the Carriage by Air Act of 1972. According to the Air Act of 1972 Indian domestic passenger who meets with an accident is paid Rs. one lakh.

श्री श्रीम प्रकाश त्यागी : सभापति महोदय, मैं यह जानना चाहता हूँ कि जैसा श्री मंत्री महोदय ने बताया है कि हवाई जहाज दुर्घटना में जो मर जाता है उसको एक लाख रुपये देते हैं और अगर हवाई जहाज दुर्घटना में कोई मरे नहीं लेकिन उस दुर्घटना में कोई अंग हो जाता है, हाथ-पैर टूट जाता है, बेकार हो जाता है तो क्या उनको भी कोई कंपनसेशन देने की प्रथा है? यदि हाँ, तो इस बारे में कितने लोगों को आपने कंपनसेशन दिया है?

डा० (श्रीमती) सरोजिनी महिषी : इसके लिए भी कंपनसेशन देने की सुविधा है। लेकिन जो लोग हास्पीटल में थे और ठीक हो गए, उनको रोज 100 रुपये के हिसाब से मेडिकल सर्टिफिकेट प्रोड्यूस करने पर दिया जाता रहा है। इसकी मैक्सिमम लिमिट 22,000 रुपये है। जो डिमिण्वल हो गए कोई काम नहीं कर सकते उनको मृत पैसेंजर के अनुसार ही एक लाख रुपये दिया जाता है।

SHRI RAJ BAHADUR: I have got the information. Income tax is not payable on this. So it is free from income tax.

*123 [The questioners (Shri Suraj Prasad and Shri S. Kumar an) were absent. For answer, vide cols. 31 infra.]

Higher Compensation for the property, left over by Indians in Pakistan

*124. SHRI K. P. SINGH DEO:

SHRI SUNDER MANI PATEL:

SHRI LOKANATH MISRA: SHRI DEBANANDA AM AT: SHRI M. K. MOHTA :

The question was actually asked on the floor of the House by Shri M. K. Mohta.

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have evolved any criteria for granting higher ex-gratia compensation for property or business left over by Indians in Pakistan in the wake of the Indo-Pak conflict in 1965; and

(b) if so, the details thereof and the additional compensation which will be so paid to the affected persons?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : (a) Yes, Sir.

(b) In dealing with such cases factors, amongst others, such as companies which have only their registered offices in India but whose entire assets have been lost or companies who have units in India but where the Indian unit is in the red etc. are taken into account.

The quantum of additional compensation will depend upon the number of cases which fulfil this criteria.

SHRI M. K. MOHTA: May I ask the hon. Minister how many claims have been lodged with the Government for this additional compensation? What is the amount involved and by when is the Government likely to take a decision on those claims?

SHRI A. C. GEORGE: 5 such claims were put forward out of which one has been sanctioned already ; two have been rejected since they did not come within the purview of the criteria fixed and two are under consideration.

SHRI M.K. MOHTA: What are the amounts involved ?

SHRI A.C. GEORGE: In one case, that is, Patrakola Tea Company, the amount involved is nearly Rs. 1.38 crores. In the case of another company. North Bengal